

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT  
HYDERABAD.

O.A.NO.875 of 1995.

Between

Dated: 31.7.1995.

Bhoopathi Bhaskara rao

...

Applicant

And

1. The Union of India, represented by the Secretary, Ministry of Railways, New Delhi.
2. The Chairman, Railway Board, New Delhi.
3. The General Manager(Personnel), South Central Railway, Railnilayam, Secunderabad.
4. The Divisional Railway Manager, Hubli Division, South Central Railway, Hubli.

...

Respondents

Counsel for the Applicant : Sri. S.Ramakrishna Rao

Counsel for the Respondents : Sri. J.Siddaiah, SC for Rlys.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

DA 875/95.

Dt. of Order: 31-7-95.

(Order passed by Hon'ble Shri A.B.Gorthi, Member (A)).

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The claim of the applicant is for a direction to the respondents to reimburse a sum of Rs.1,27,600/- towards expenditure incurred by the applicant for undergoing Coronary Artery Bypass Grafting Surgery at the Nizam's Institute of Medical Sciences.

2. The applicant worked as a Chief Permanent Way Inspector of Hubli Division, S.C.Railway and retired from service on 28-2-1990. At the time of retirement, a Disciplinary case was pending against the applicant and as per the applicant, the said Disciplinary Proceedings were cancelled. The applicant ~~has~~ <sup>ed</sup> claim ~~of~~ <sup>ed</sup> pensionary benefits due to him by means of another O.A., which is still pending. Besides refusing to give him the pensionary benefits, the Respondents ~~have not~~ issued him the health card, which is required for seeking medical assistance from a Railway Hospital. In these circumstances, when the applicant had an attack of chest pain on 18-9-94, he had no other alternative than to rush to Nizam's Institute of Medical Sciences for check up and treatment. After he was kept under observation for some time at the NIMS, the medical authorities conducted Coronary Artery Bypass Grafting Surgery on 29-9-90. As can be seen from Annexure-I, a sum of Rs.67,000/- was expected to be spent for the operation. The applicant however claims that he incurred expenditure to the tune of Rs.1,27,600/- as per details given by him at page-5 of the O.A. No supporting documents ~~however~~ are <sup>in</sup> ~~however~~

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Copy to:-

1. The Secretary, Ministry of Railways, Union of India, New Delhi.
2. The Chairman, Railway Board, New Delhi.
3. The General Manager (Personnel), South Central Railway, Railnilayam, Secunderabad.
4. The Divisional Railway Manager, Hubli Division, South Central Railway, Hubli.
5. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
6. One copy to Sri. J.Siddaiah, SC for Rlys, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

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annexed.

3. Heard learned counsel for both the parties. Although it is stated that the applicant represented to the authorities concerned, there is nothing on record to show the same. In view of this, it is essential that the applicant should submit his representation together with all the relevant bills/receipts in support of his claim.

4. The applicant may submit his representation within a period of 15 days from today. On receipt of the same, the Respondents shall examine the same in the light of the relevant rules and either pass the bill or pass an appropriate order <sup>revised L</sup> thereon.

5. In case the applicant is aggrieved by the orders of the competent authority, he will be at liberty to approach the Tribunal for the same relief.

6. The O.A. is thus disposed of at the admission stage itself. No order as to costs.

*Anand Singh*  
(A.B.GORTH)  
Member (A)

*Anil Regi*  
Dy. Registrar (3).

Dated: 31st July, 1995.  
Dictated in Open Court.

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OA 875/95

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CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIOSAN: MEMBER (S)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (S)

DATED

31/7/95

ORDER/JUDGMENT

M.A.NO/R.P.NO/C.P.NO.

D.A.NO.

875/95

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions *at admission*  
*stage itself*  
Dismissed.

Dismissed as withdrawn

Dismissed for default

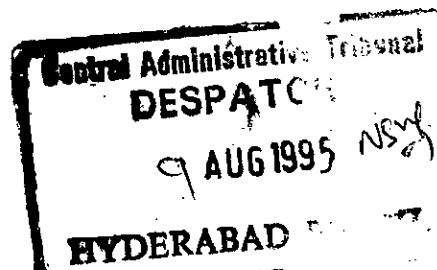
Rejected/Ordered.

No order as to costs.

YLKR

No. 6/95  
Copy

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